

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

OA No. 126 of 1995

Wednesday, this the 25th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

1. PK Chandramohan Achary,
Technical Supervisor,
Office of the Senior Divisional Engineer,
(Administration), Telecom Department,
Catholic Centre, Kochi.
2. PJ Nelson,
Technician,
Auxillary Installation,
Telecom Department, Telephone Exchange,
Palarivattom.
3. C Sreekumar,
Technician,
Auxillary Installation,
Telecom Department, Telephone Exchange,
Palarivattom.
4. G Mohanarajan,
Technician,
Auto Exchange Unit II,
Telecom Department, Telephone Exchange,
Chinnakada, Kollam.
5. D Raveendran,
Technician,
Auto Exchange,
Telecom Department, Telephone Exchange,
Kollam.
6. R Prakash,
Telecom Technical Assistant,
Telephone Exchange, Telecom Department,
Chinnakada, Kollam.
7. PP Mary,
Technician,
Telecom Department, Telephone Exchange,
Chinnakada, Kollam.

... Applicants

By Advocate M/s P Santhosh Kumar and TA Rajan

Vs.

1. Union of India represented by
the Secretary,
Ministry of Telecommunications,
New Delhi.
2. The Chairman,
Telecom Commission,
Sanchar Bhavan, New Delhi.
3. The Director of Telecommunication,
Department of Telecommunication,
New Delhi.

4. The Chief General Manager,
Telecommunication Department,
Thiruvananthapuram. .. Respondents

(By Advocate Mr.P.R.Ramachandra Menon, Add.Central Govt.Standing Counsel)

ORDER

Applicants Technical Supervisors and Technicians in the Telecom Department, seek a declaration that they are entitled to be treated as "walk-in-group", to use the phraseology of the Department. This expression like several other expressions used in by some Departments of the Government of India does not make much sense, in ordinary language. But, I am told that the expression means a group that can go into a higher category, without undergoing a test. Whether applicants should be permitted to go into the higher category without undergoing a qualifying test, is a matter to be decided by the Department. A representation in this behalf dated 28.5.94 is pending before second respondent for a long time. We direct second respondent to pass a reasoned order on the said representation within six weeks from today.

2. The application is disposed of as aforesaid. No costs.

Dated the 25th January, 1995.

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN